

Shri Datar: So far as the amount for the purpose of eradication of untouchability is concerned, a sum of Rs. 6 lakhs has been sanctioned for payment to the Punjab Government.

Shri Thimmaiah: May I know, Sir, whether the items under which the amount is being spent in respect of the Scheduled Castes and Scheduled Tribes are uniform throughout the country or they differ from State to State?

Shri Datar: The items are generally the same. The details might differ here and there.

REHABILITATION FINANCE ADMINISTRATION

***1022. Dr. Ram Subhag Singh:** Will the Minister of Finance be pleased to state the total amount of money sanctioned by the Rehabilitation Finance Administration from 1st December, 1953 up-to-date for distribution as loans, among displaced persons?

The Deputy Minister of Finance (Shri A. C. Guha): The total amount of loans sanctioned by the Administration from 1st December 1953 to 28th February 1954 is approximately Rs. 82.73 lakhs.

Dr. Ram Subhag Singh: What part of this sanctioned amount has so far been distributed among displaced persons?

Shri A. C. Guha: Rs. 55.17 lakhs have been distributed during these three months.

Shrimati Ila Palchoudhury: May I know, Sir, how much of this amount has been allotted to refugees in West Bengal?

Shri A. C. Guha: I have not got the figures here.

Shri R. K. Chaudhuri: May I know, Sir, whether this loan, to which reference has been made, is granted only to East Bengal refugees or it is granted to West Pakistan refugees also?

Shri A. C. Guha: These figures are in respect of loans granted to refugees from both sides.

Shri R. K. Chaudhuri: Is it not a fact that so far as loan to West Pakistan refugees is concerned, the loan register has been closed and no application is entertained now?

Shri A. C. Guha: The previous applications which were pending are now being sanctioned and payment is also being made on account of this.

Shri Gidwani: May I know, Sir, whether the Government have considered the unanimous recommendation of the RFA and the Advisory Board regarding the reduction of rate of interest and if so, what is their decision?

Shri A. C. Guha: I think the hon. Member may please have some patience on this point.

GOVERNMENT RULES OF BUSINESS

***1023. Shri S. C. Samanta:** Will the Minister of Home Affairs be pleased to state:

(a) whether the revised Rules of Business examined by the Committee of selected Secretaries, have been finalised;

(b) if so, whether they have been approved by the Cabinet;

(c) whether a copy of the revised Rules will be placed on the Table of the House; and

(d) whether necessary action has been taken on the same?

The Deputy Minister of Home Affairs (Shri Datar): (a) Preparation of the Revised Rules of Business is still in progress.

(b) to (d). Do not arise at this stage.

Shri S. C. Samanta: May I know, Sir, when this act of revision was taken up?

Shri Datar: This act of revision was taken up about two years ago.